

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): (a) and (b). There is already a law—the Contract Labour (Regulation and Abolition) Act, 1970—which provides for the abolition of contract labour system wherever possible, and seeks to regulate the employment of contract labour in establishment/employments where its abolition is not considered feasible for the time being.

बैलाडिला में लोह अयस्क का उपयोग

2642. श्री छविाराम अर्गल :

श्री कचरुलाल हेमराज जैन :

क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बस्तर जिले में बैलाडिला के लोह अयस्क भण्डार का निर्यात करने के अलावा उसका किसी अन्य रूप में उपयोग करने का सरकार का विचार है ; और

(ख) यदि हां, तो इसका क्या ब्योरा है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुंडा) : (क) जी, हां

(ख) विनाखापत्तनम में प्रस्तावित इस्पात कारखाने में बैलाडिला से निकलने वाले लोह अयस्क के इस्तेमाल और/या बैलाडिला में लोह-अयस्क के चुरे पर आधारित प्लेट बनाने का एक कारखाना लगाने की संभावनाओं पर विचार किया जा रहा है।

**Filling of SC/ST Quota in Inspector RMS in U.P. Circle**

2643. SHRI R. L. KUREEL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total strength of IRM in U.P. Circle out of which total number of IRM belonging to SC/ST;

(b) whether the reserved quota has been filled up; and

(c) if not, who is responsible for not filling up the reserved quota and what action will be taken against the authorities who are responsible for not filling up the reserved quota?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) 35, out of which total number of Inspectors of Railway Mail Service belonging to SC/ST is 4 at present.

(b) No, Sir.

(c) This has happened due to non-availability of qualified officials belonging to SC/ST community.

**Non-Inclusion of Doctors of Indian system of Medicine and Homoeopathy in Central Government Health Scheme**

2644. SHRI MAHI LAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 1338 on the 2nd March, 1973 regarding disparity in Pay Scales of Allopathic Doctors and Doctors in Indigenous Systems and Homoeopathy and state the reasons for non-inclusion of the doctors of Indian system of medicine and Homoeopathy in Central Government Health Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) The Central Health Service as constituted includes medical and public health posts under the Government of India, as specified. The basic requirement for these posts is possession of a recognised medical qualification of the modern system of medicine. As such, physicians of ISM and Homoeopathy, working under the Central Government Health Scheme, are not eligible for appointment to the Central Health Service.